

World Bank Assistance for Gosekhurd Project of Maharashtra

8931. PROF. MAHADEO SHIWANKAR: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether any request has been received regarding World Bank assistance to Gosekhurd Project of Bhandara district in Maharashtra;

(b) the present position of the Gosekhurd Project; and

(c) the action taken or proposed to be taken for obtaining World Bank assistance for the project?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI MANUBHAI KOTADIA): (a) No, Sir.

(b) The Project has not been cleared by the Planning Commission owing to the non-fulfilment of certain requirements by the State Government, such as, environmental impact studies.

(c) Does not arise.

[*Translation*]

Acquisition of Plots by DDA

8932. SHRI RAJENDRA AGNIHOTRI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Delhi Development Authority has acquired any plots in the recent past;

(b) if so, the details thereof;

(c) whether the plot owners have been paid adequate compensation; and

(d) if so, the details thereof and if not by when it is proposed to be given?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) to (d). The information is being collected and will be laid on the Table of the Sabha.

[*English*]

Welfare of Agarbathi Workers in Karnataka

8933. SHRI H.C. SRIKANTAIHAH: Will the Minister of LABOUR be pleased to state:

(a) whether there is a proposal to extend the ESI and EPF facilities to the agarbathi manufacturing workers in Karnataka and other States; and

(b) if so, the details thereof?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): (a) and (b). The EPF Act is already applicable to establishments engaged in manufacture of agarbathi and employing 20 or more persons. Similarly, factories engaged in the manufacture of agarbathi, which are either run with power and employing 10 or more persons or run without power and employing 20 or more persons and located in the areas where the ESI Scheme has already been implemented, are also coverable under the ESI Act. The workers employed in the above mentioned classes of establishments/factories are thus already eligible for EPF and ESI facilities. There is at present no proposal for further extending the coverage under the two Acts.

Recovery of Sugar

8934. SHRI M. BAGA REDDY: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) the average percentage of recovery of sugar from sugarcane in cooperative sugar factories of Maharashtra, Andhra Pradesh, Karnataka and Tamil Nadu in the year 1988-89; and

(b) whether there is any variation in percentage of recovery rate, if so, the rea-

sons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI RAM PUJAN PATEL): (a) Recovery of sugar percent cane during 1988-89 sugar year in respect of sugar mills in cooperative sector was as under:

<i>Sl. No.</i>	<i>State</i>	<i>Recovery %</i>
<i>1</i>	<i>2</i>	<i>3</i>
1.	Maharashtra	11.06
2.	Andhra Pradesh	9.77
3.	Karnataka	10.63
4.	Tamil Nadu	10.20

(b) Sugar is an agro based industry and recovery vary in different zones depending upon various factors such as weather conditions, variety and quality of sugarcane, time of harvesting and crushing etc.

False SC/ST Certificates

8935. SHRI ARVIND TULSHIRAM KAMBLE: Will the Minister of WELFARE be pleased to state:

(a) whether a number of cases of unlawful admissions in Medical or Engineering Colleges, etc. through false SC/ST certificates are pending in Maharashtra High Court;

(b) if so, the details of such cases;

(c) the number of such cases that occurred during the last two years, year-wise; and

(d) the steps Government propose to check such false cases?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN):

(a) Yes, Sir.

(b) and (c). The details are given in the attached Statement.

(d) The Government of India have already issued detailed instructions to all the State Governments/UT Administrations requesting them to take deterrent action against the officials who issue false certificates deliberately or carelessly without proper verification. The State Governments/UT Administrations were also requested to take every effort to detect all cases of non-Scheduled Castes and non-Scheduled Tribes holding false SC/ST certificates, cancel the benefits that they are availing though not entitled to, impose severe penalties and to take appropriate legal action against them and against those who are/were responsible for the issue of such certificates. The State/UT Governments have been impressed upon the need to take strict and expeditious action